

SUPREME COURT OF INDIA

Dated: 27 February, 2021

CIRCULAR

It is notified for the information of the Advocates-on-Record /Party-in-Persons that the creation of Groups in WhatsApp for sharing of VC links for hearing of their matters is restricted / barred due to new guidelines or regulations issued by Government of India pertaining to Social media Apps and OTT Platforms.

In these circumstances and in partial modification of Standard Operating Procedure (SOP) dated 04th July, 2020 for Ld. Advocate/Party-in-person for e-Filing, Mentioning, Listing and Video Conferencing Hearing published on website, the VC links shall be shared w.e.f. 01st March, 2021 through registered Email ids as well as by SMS on registered mobile numbers of the Ld. Advocates-on-Record / Party-in-Persons.

Sd/-

Registrar (CC)